

Kerala Gazette dated the 29th August, 1964, containing the Kerala Survey and Boundaries Rules, 1964, under sub-section (3) of section 22 of the Kerala Survey and Boundaries Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, see No. LT-4471/65].

(2) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1963) of the Tariff Commission on the prices of preserved fruits and vegetables.

(ii) Government Resolution No. 21(29)/64-Tech. I dated the 17th June, 1965.

(iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library, see No. LT-4472/65].

REPORT OF THE CENTRAL WAGE BOARD FOR IRON AND STEEL INDUSTRY AND GOVERNMENT RESOLUTION THEREON

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table a copy each of the following papers:—

(1) Report of the Central Wage Board for Iron and Steel Industry.

(2) Government Resolution No. WB-11(5)/65, dated the 9th July, 1965, announcing Government's acceptance of the recommendations made in the above Report. [Placed in Library, see No. LT-4473/65].

TEXTILES COMMITTEE RULES ETC.

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

(1) The Textiles Committee Rules, 1965, published in Notification No. G.S.R. 321 dated the 27th February, 1965, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library, see No. LT-4474/65].

(2) The United Kingdom—India Trade Agreement (Amendment) Rules, 1965, published in Notification No. 5-TG(4)/60 dated the 28th July, 1965, under section 11A of the Indian Tariff Act, 1934. [Placed in Library, see No. LT-4475/65].

(3) (i) Annual Report of the Export Credit & Guarantee Corporation Limited, Bombay, for the year 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library, see No. LT-4476/65].